

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

17. C.P. (IB)-321/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

17. C.P. (IB)-321/(MB/2018)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.09.2018**

NAME OF THE PARTIES: Intact Automation Pvt. Ltd.

v/s.

LKP Systems Engineers Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

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Counsel for the Petitioner submits that the matter has already been settled and also filed a copy of the consent terms entered between parties the same is taken on record.

Accordingly, on the request made by the counsel for the petitioner, the Petition is dismissed as withdrawn.

SD/-

V. NALLASENAPATHY
Member (Technical)

/SA/

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)